

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-103**  
(IB)-771(PB)/2018  
New IA/4474/2023, New IA/4543/2023

**IN THE MATTER OF:**

Capri Global Capital Ltd.

**....Applicant**

**Vs.**

Value Infratech India Pvt. Ltd.

**....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 29.08.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Mr. Rishabh Jain, Adv.

**ORDER**

**New IA/4474/2023:-**

This is an application filed under Regulation 28 of IBBI (CIRP) Regulation 2016 for intimating the assignment of secured Financial debt by one of the Financial Creditor i.e M/s. Capri Global Capital Ltd., in favour of Paridhi Finvest Pvt. Ltd. and accordingly intimation of revised list of secured Financial Creditor of the Corporate Debtor. Heard the submissions made by Ld. Counsel for the Resolution Professional. The proposed change in the constitution of CoC was submitted before the CoC on 08.08.2023. The revised list of secured Financial Creditor of the Corporate Debtor is taken on record with just exceptions. With these observations, the present application i.e. New IA/4474/2023 is **disposed off**.

**New IA/4543/2023:-**

This is an application filed under Section 12 of the IBC, 2016 for extension of CIRP period for 90 days w.e.f. 22.08.2023. Heard the submissions made by Ld. Counsel for the Resolution Professional. Taking into account all the facts and circumstances of the case, 90 days extension w.e.f. 22.08.2023 is granted for completion of the CIRP process. Resolution Professional is directed to complete the CIRP process within the extended period. With these observations, the present application i.e. New IA/4543/2023 is **disposed off**.

**S/d-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**